

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 126(ND)/2015
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016

NAME OF THE COMPANY: Focus Energy Ltd.
Vs.
M/s. Reebok India Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Arund. K. Gougar, Adv, Sandeep Rappurukit Adv,		Respondent No.10	Sandeep
2.	ARUN KATHALIA, Sr Adv RANJANA ROY GAWAI, Adv ABHAY PRATAP SINGH, Adv ANKIT SINGH, Adv		Petitioners	AKB
3.	Ms. MANISHA CHAUDHARY, Adv Mr. KARAN MALHOTRA, Adv Mr. MANSUMYER SINGH, Adv		Respondent Nos. 1,2,3,7,8,9	Manisha
4.	SHANKER SINGH	CA	Petitioner	Shanker
5.	Mr. N. Ganpathy, Sr. Advocate Mr. Kamal Shankar, Adv Mr. Atul N, Adv		Respondent No. 11	Atul


P-T.O.

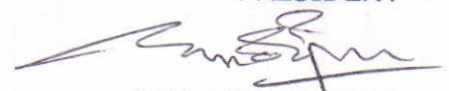
Order

An application bearing CA No. 118/C-I/2016 has been filed for deleting the name of Respondent No. 11 from the array of parties. The pleadings in the aforesaid application are complete.

2. However, another application namely CA 97/C-I/2016 has been filed for changing the name of Respondent No. 11. The pleadings in this application are not complete and a copy of the same has been furnished to the non-application – Respondent No. 11 in the Court today. Learned Counsel on behalf of Respondent No. 11 seeks time to file reply to CA 97/C-I/2016. Let the reply be filed within two weeks with a copy in advance to the counsel opposite.

3. List both the above applications along with CA 72/C-I/2016 for hearing on 07.10.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

16.9.2016
(P.K. SUD)